

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 532/2022

In the matter of :

Rajveer

.....Applicant

Vs

Govt. of NCT of Delhi

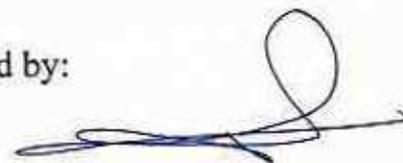
.....Respondent

NDOH:- 04.05.2023

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Filed by:



(Delhi Pollution Control Committee)

Place: New Delhi

Dated: 04.05.2023

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

Original Application No. 532/2022

In the matter of :

Rajveer

.....Applicant

Vs

Govt. of NCT of Delhi

.....Respondent

**COMPLIANCE REPORT ON BEHALF OF DELHI POLLUTION
CONTROL COMMITTEE IN TERMS OF THE ORDER PASSED
BY THIS TRIBUNAL**

IT IS MOST RESPECTFULLY SHOWETH:

1. That This Hon'ble Tribunal took up the above referred matter on 17.04.2022 and was pleased to direct DPCC to serve notices to M/s Susheel Plastic, I-2142, DSIIDC (Respondent Number-4) and M/s Sumit Enterprises, I-2155, DSIIDC, Narela Industrial Area, Delhi (Respondent Number-5).
2. That, notices to be issued to respondent number 4 and 5 were received from the registry of this Hon'ble Tribunal on 26.04.2023 for serving them to the project proponents.
3. The said notices have been e-mailed to both the units on 26.04.2023 and also delivered to respondent number 4 and 5 through special messenger on 27.04.2023. Print out of the email served to Respondent Number 4 and 5 are annexed herewith as Annexure- R-3/1 (Colly). Copy of the receipt of notice by Respondent number-4 and 5 are enclosed herewith as Annexure- R-3/2 (Colly).



4. That this Hon'ble Tribunal vide order dated 02.09.2022 taken the cognizance of the grievance of applicant which was regarding manufacturing of prohibited plastic carry bags by Respondent number 4 and 5. In the grievance applicant has mentioned that, the owner of the factory has staked bags containing plastic granules in the front and prohibited plastic bags manufactured in the back portion.

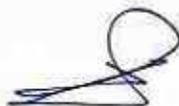
5. That in pursuance of the order dated 02.09.2022, a joint inspection of the site was carried out on 14.10.2022 by the representatives of DPCC, Delhi Police and SDM (Narela). Premises number I-2155 & I-2142 are jointed & operated jointly. The inspections were carried out in presence of the representative of the units. During the inspection it was observed that:

A. M/s Susheel Plastic, I-2142, DSIIDC, Narela Industrial Area.

- Unit found operational and engaged in the activity of manufacturing of plastic carry bags less than 75 microns and manufacturing of plastic granules using scrap & plastic waste without washing activity.
- Proper channelization for controlling the air pollution installed and found to be working properly.
- One Tone of plastic carry bags (40 bags X 25 Kg) and less than 75 microns were seized by the joint team and seized material was kept in custody of SDM (Narela).

B. M/s Sumit Enterprises, I-2155, DSIIDC, Narela Industrial Area

- Premises is used for warehousing and Trading of Dana/Plastic granules.



- Unit applied for getting Consent for the activity of reprocessing of the waste.

Copies of the joint inspection reports dated 14.10.2022 are enclosed herewith as ANNEXURE-R-3/3 (COLLY).

6. That DPCC has issued Show Cause Notices on 16.11.2022 for closure as well as imposition of Environmental Damages Charges amounting to Rs. 9,00,000/- (Nine Lacs Only) against M/s Susheel Plastic (Responded No. 4), as the unit was manufacturing plastic carry bags less than 75 microns. Copies of the Show Cause Notices are enclosed herewith as ANNEXURE-R-3/4 (Colly).
7. That with regard to status of Consent to operate under Orange Category of M/s Susheel Plastic (Respondent No. 4), it is most respectfully submitted that the unit has applied for CTO under Orange Category on 03.08.2022 for the activity of manufacturing of Plastic Dana and Plastic Bags. The said activity is categorized in 2 (b) category and decided by Consent Management Committee headed by Member Secretary. The unit has submitted undertaking for Manufacturing of PVC and Plastic carry bags as per norms permitted under Plastic Rules, 2016. The complete Consent applications with mandatory documents, are put up before CMC headed by Member Secretary. As per policy, no prior inspection is done to decide consent cases. The unit has submitted stack monitoring report carried out on 28.07.2022 which shows particulate matter and HCL mist and vapour within the prescribed limit. As per decision of Consent Management Committee held on 30.09.2022, Consent to Operate was granted for the activity of Plastic Dana and Plastic Bags on 06.10.2022. Thus, the Consent to Operate was granted on 06.10.2022 based on decision in CMC meeting

held on 30.09.2022 which was prior to date of inspection conducted on 14.10.2022 by the joint team.

Similarly, M/s Sumit Enterprises, (Respondent No. 5), engaged in Manufacturing of Reprocessed Granules (Using scrap as Raw Material) Without Washing has applied for Consent to operate under Orange Category on 12.07.2022. The case was put up before the Consent Management Committee on 26.08.2022 headed by Member Secretary, DPCC for deciding 2(b) cases. As per the decision of Consent Management Committee held on 26.08.2022, Consent to Operate under Orange Category was granted to M/s Sumit Enterprises on 29.08.2022 which was prior to inspection conducted on 14.10.2022 by the joint team.

8. That M/s Susheel Plastic (Respondent no. 4) has submitted a letter dated 28.11.2022 for closure of the manufacturing activity at premises number I-2142, and also surrendering all the related licenses of this address to the respective authorities including consent issued by DPCC.
9. Subsequently, DPCC has inspected the premises on 06.12.2022 and again on 26.04.2023 with regard to the premise number I-2142 and I-2155, Narela Industrial Area.
 - a. The premises/building found under demolition condition during inspection
 - b. No industrial/production activity found being carried out during inspection.

Inspection Reports as well as Geo tagged photographs of the premises at I-2142 & 2155, Narela Industrial Area are enclosed herewith at

10. As these units has permanently closed, therefore Consent to Establish and Consent to Operate of units namely M/s Susheel Plastic, I-2142, and M/s Sumit Enterprises, I-2155, has been revoked on 27.04.2023.
11. The present status report may kindly be taken on record.


~~(MOHD. AHMED)~~
SR. ENV. ENGINEER 27/4/23

Regarding OA No. 532/2022 in the matter of "Rajveer vs Govt. of NCT Delhi"

CMC5 DPCC <dpcc.cmc5@gmail.com>

Wed, Apr 26, 2023 at 4:14 PM

To: "susheelplastic2022@gmail.com" <susheelplastic2022@gmail.com>, sumitenterprises2155@gmail.com

Cc: EE Surender Singh <singh.rdpcc@gmail.com>, Mohammad Arif <arif430@gmail.com>, dinesh jindal <legalcelldpcc@gmail.com>, DPCC <msdpcc@nic.in>, judicial-ngt@gov.in

Sir,

This is in reference to Hon'ble NGT Order dated 17.04.2023 (Copy Enclosed), Notice No. NGT/Judicial/OA/532-2022/ (Copy Enclosed).

In view of above, you are hereby requested to comply with the order of Hon'ble NGT dated 17.04.2023 in true letter and spirit and also to file reply/response within 10 days.

Please acknowledge this email as soon as you get the mail.

Thanks & Regards

Consent Management Cell -V
Delhi Pollution Control Committee,
1st Floor, Vikas Bhawan-II,
Civil Lines, Delhi-110054.

**3 attachments**

 NGT case O.A. no. 532, 2022.pdf
660K

 Notice.pdf
491K

 Notice for DPCC (1).pdf
295K



25

DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
5TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6
visit us at : <http://dpcc.delhi.govt.nic.in>



F. No. DPCC/CMC-V/OA-532/2022/ 56-57

Dated:- 26/04/2023

To,

M/s Sumeet Enterprises,
I-2155, DSIIDC,
Narela Industrial Area,
Delhi-110040.

Subject: Regarding Hon'ble NGT case OA No. 532/2022 in the matter "Rajveer V/s Govt. of NCT of Delhi"

This refers to Hon'ble NGT Order dated 17.04.2023 (Copy Enclosed), operative part of said order is as under:

"In view of the averments in the application and observations in the report of the Joint Committee, we consider it appropriate to have response of (1) Government of NCT of Delhi through Chief Secretary, Government of NCT of Delhi, (2) Deputy Commissioner, (North) Delhi, (3) DPCC, (4) the Project Proponent-M/s Susheel Plastic, I-2142, DSIIDC, Narela Industrial Area, Delhi and (5) the Project Proponent-M/s Sumit Enterprises, I-2155, DSIIDC, Narela Industrial Area, Delhi, who stand impleaded as respondents No 1 to 5."

"The Registry is directed to prepare and attach memo of parties to the application and issue notices to respondent No 1 to 5 requiring them to file their reply / response within 10 days at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF."

"Notice be served on Project Proponents-M/s Susheel Plastic and M/s Sumit Enterprises through the Member Secretary, DPCC and for this purpose notices issued to the Project Proponents be sent to the Member Secretary, DPCC by E-mail for getting service of the same effected of them and sending his report in this regard."

Notice No. NGT/Judicial/OA/532-2022/ received from Hon'ble NGT and Hon'ble NGT order dated 17.04.2023 are enclosed herewith for your perusal and necessary action.

In view of above, you are requested to comply with order of Hon'ble NGT dated 17.04.2023 in true letter and spirit. The notices along with order have also been mailed to you on 26.04.2023. Please acknowledge as soon as you get the mail.

This issues with the approval of competent authority, DPCC.

Copy to:

1. Master File, CMC-V

o/c

"By Email"

National Green Tribunal
Faridkot House, Copernicus Marg,
New Delhi-110001

No. NGT/Judicial/OA/532-2022/

Dated: 24.04.2023

To

Member Secretary,
Delhi Pollution Control Committee,
Mahatma Gandhi Road,
P and T Colony, P & T Colony,
Civil Lines, Delhi, 110054,
Email Address: msdpcc.delhi@nic.in

Sub: Service of Notice dated 24.04.2023 to Respondents (R-4 & R-5 as per Notice copy enclosed) in Original Application No. 532/2022 titled "Rajveer Vs. Govt. of NCT of Delhi & Ors."-reg.

Sir,

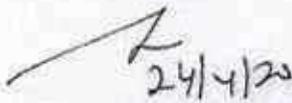
The aforesaid application was listed before the Hon'ble Tribunal on 17.04.2023, when the Hon'ble Tribunal inter-alia passed the following order (reproduced relevant extracts only):-

"6. Notice be served on Project Proponents- M/s Susheel Plastic and M/s Sumit Enterprises through the Member Secretary, DPCC and for this purpose notices issued to the Project Proponents be sent to the Member Secretary, DPCC by E-mail for getting service of the same effected on them and sending his report in this regard.

7. List the matter for further consideration on 04.05.2023."

In pursuance of the order dated 17.04.2023 passed by Hon'ble Tribunal, notice dated 24.04.2023, is enclosed with the request to serve the notice to Respondents (R-4 & R-5 as per Notice copy enclosed) and send the service report.

With regards


24/4/23
Consultant (Judicial),
National Green Tribunal

Encl: As stated above.



ORIGINAL APPLICATION NO. 532 OF 2022
RAJVEER Vs GOVT. OF NCT OF DELHI & ORS.

To

1. Government of NCT of Delhi through Chief Secretary,
Government of New Delhi,
Delhi Secretariat, IP Estate, New Delhi-110002
Email Address: csdelhi@nic.in (RESPONDENT NO.1)
2. Deputy Commissioner, (North) Delhi
Room No-1, DM Office Complex, Alipur, Delhi-110036
Email: denorth@nic.in (RESPONDENT NO.2)
3. Delhi Pollution Control Committee,
Mahatma Gandhi Road,
P and T Colony, P&T Colony,
Civil Lines, Delhi, 110054,
Email Address: srscitdpcc.delhi@nic.in/msdpcc@nic.in (RESPONDENT NO.3)
4. M/s Susheel Plastic
(Project Proponent)
I-2142, DSIIDC, Narela Industrial Area, Delhi (RESPONDENT NO.4)
5. M/s Sumit Enterprises
(Project Proponent)
I-2155, DSIIDC, Narela Industrial Area, Delhi (RESPONDENT NO.5)

NOTICE

Whereas the above titled Application was listed before the Hon. Tribunal on 17.04.2023 (copy of order, petition and report are enclosed), when the Tribunal inter-alia passed the following order (reproduced relevant extracts only):-

"4. In view of the averments in the application and observations in the report of the Joint Committee, we consider it appropriate to have response of (1) Government of NCT of Delhi through Chief Secretary, Government of NCT of Delhi, (2) Deputy Commissioner, (North) Delhi, (3) DPCC, (4) the Project Proponent- M/s Susheel Plastic, I-2142, DSIIDC, Narela Industrial Area, Delhi and (5) the Project Proponent-M/s Sumit Enterprises, I-2155, DSIIDC, Narela Industrial Area, Delhi, who stand impleaded as respondents No. 1 to 5.

5. The Registry is directed to prepare and attach memo of parties to the application and issue notices to respondents No. 1 to 5 requiring them to file their reply/response within 10 days at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

6. Notice be served on Project Proponents- M/s Susheel Plastic and M/s Sumit Enterprises through the Member Secretary, DPCC and for this purpose notices issued to the Project Proponents be sent to the Member Secretary, DPCC by E-mail for getting service of the same effected on them and sending his report in this regard.

7. List the matter for further consideration on 04.05.2023."

-*****-

2. Now, take further notice that the above matter will be listed for further consideration before the Hon'ble Tribunal on 04th May, 2023, at Faridkot House, Copernicus Marg, New Delhi-110001 through physical hearing (with hybrid option), when you may appear before the Hon'ble Tribunal either in person or by a pleader duly instructed, and file responses/replies, as per directions of the Hon'ble Tribunal vide Order dated 17.04.2023.

3. Take further notice that in default of your appearance on the date above mentioned, the said Application will be heard and determined in your absence.

4. Given under my hand and the seal of this Tribunal, on this 24th April, 2023.

Note: (For Orders, Cause Lists & other information, please visit our website www.greentribunal.gov.in)

24/4/2023
Consultant (Judicial), NGT



Item No.1

(Court No. 2)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, AT NEW DELHI**

(Through Physical Hearing with Hybrid VC Option)

Original Application No.532/2022

Rajveer

...Applicant

Versus

Govt. of NCT of Delhi & Ors.

...Respondents

Date of hearing: 17.04.2023

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: None.

Respondent: Ms. Sakshi Popli, Advocate for DPCC

Application is registered based on a Letter Petition received by Post.**ORDER**

1. The grievance in the present application is that factory number 2155 situated in I Block of Narela Industrial area is illegally manufacturing prohibited plastic carry bags in violation of environmental norms. The owner of the factory has staked bags containing plastic granules in the front and prohibited plastic bags manufactured in the back portion.
2. Vide order dated 02.09.2022 this Tribunal constituted a Joint Committee with direction to submit its report which has been submitted vide email dated 14.12.2022.
3. We have gone through the report of the Joint Committee and we find that on the one hand the DPCC had granted consent to operate to M/s Susheel Plastic vide consent order dated 06.10.2022 but on the other hand the DPCC issued show cause notice dated 16.11.2022 for closure/

environmental compensation to M/s Susheel Plastic, I-2142, DSIIDC, Narela Industrial Area, Delhi.

4. In view of the averments in the application and observations in the report of the Joint Committee, we consider it appropriate to have response of

✓ (1) Government of NCT of Delhi through Chief Secretary, Government of NCT of Delhi, (2) Deputy Commissioner, (North) Delhi, (3) DPCC, (4) the Project Proponent- M/s Susheel Plastic, I-2142, DSIIDC, Narela Industrial Area, Delhi and (5) the Project Proponent-M/s Sumit Enterprises, I-2155, DSIIDC, Narela Industrial Area, Delhi, who stand impleaded as respondents No. 1 to 5.

5. The Registry is directed to prepare and attach memo of parties to the application and issue notices to respondents No. 1 to 5 requiring them to file their reply/response within 10 days at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

6. Notice be served on Project Proponents- M/s Susheel Plastic and M/s Sumit Enterprises through the Member Secretary, DPCC and for this purpose notices issued to the Project Proponents be sent to the Member Secretary, DPCC by E-mail for getting service of the same effected on them and sending his report in this regard.

7. List the matter for further consideration on 04.05.2023.

8. In view of the facts and circumstance of the case, we consider personal appearance of Mr. Mohd. Arif, Senior Environmental Engineer, DPCC physically before this Tribunal on the next date of hearing to be essential for assisting this Tribunal in just and proper adjudication of the questions involved in the case and he is accordingly directed to remain present physically before this Tribunal on that date.

9. A copy of this order along-with notices issued to the project proponents be sent to the Member Secretary, DPCC for requisite compliance

for effecting service of notice on the project proponents and sending his report to this Tribunal and also for informing Mr. Mohd. Arif, Senior Environmental Engineer, DPCC for appearance before this Tribunal on the date fixed as directed.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

April 17 2023
AG



DELHI POLLUTION CONTROL COMMITTEE
 DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
 5TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6
 visit us at : <http://dpcc.delhigovt.nic.in>



F. No. DPCC/CMC-V/OA-532/2022/ 58-59

Dated:- 26/04/2023

To,

M/s Susheel Plastic,
 I-2142, DSIIDC,
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 Delhi-110040.

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 (SEL, CMC-V)

Copy to:

1. Master File, CMC-V

o/c

"By Email"

National Green Tribunal
Faridkot House, Copernicus Marg,
New Delhi-110001

No. NGT/Judicial/OA/532-2022/

Dated: 24.04.2023

To

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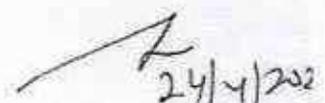
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National Green Tribunal

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To

1. Government of NCT of Delhi through Chief Secretary,
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Delhi Secretariat, IP Estate, New Delhi-110002
Email Address: csdelhi@nic.in (RESPONDENT NO.1)
2. Deputy Commissioner, (North) Delhi
Room No-1, DM Office Complex, Alipur, Delhi-110036
Email: denorth@nic.in (RESPONDENT NO.2)
3. Delhi Pollution Control Committee,
Mahatma Gandhi Road,
P and T Colony, P&T Colony,
Civil Lines, Delhi, 110054,
Email Address: srscitdpcc.delhi@nic.in/msdpcc@nic.in (RESPONDENT NO.3)
4. M/s Susheel Plastic
(Project Proponent)
I-2142, DSIIDC, Narela Industrial Area, Delhi (RESPONDENT NO.4)
5. M/s Sumit Enterprises
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Note: (For Orders, Cause Lists & other information, please visit our website www.greentribunal.gov.in)

24/4/2023
Consultant (Judicial), NGT



Item No.1

(Court No. 2)

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...Respondents

Date of hearing: 17.04.2023

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: None.

Respondent: Ms. Sakshi Popli, Advocate for DPCC

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1. The grievance in the present application is that factory number 2155 situated in I Block of Narela Industrial area is illegally manufacturing prohibited plastic carry bags in violation of environmental norms. The owner of the factory has staked bags containing plastic granules in the front and prohibited plastic bags manufactured in the back portion.
2. Vide order dated 02.09.2022 this Tribunal constituted a Joint Committee with direction to submit its report which has been submitted vide email dated 14.12.2022.
3. We have gone through the report of the Joint Committee and we find that on the one hand the DPCC had granted consent to operate to M/s Susheel Plastic vide consent order dated 06.10.2022 but on the other hand the DPCC issued show cause notice dated 16.11.2022 for closure/

environmental compensation to M/s Susheel Plastic, I-2142, DSIIDC, Narela Industrial Area, Delhi.

4. In view of the averments in the application and observations in the report of the Joint Committee, we consider it appropriate to have response of (1) Government of NCT of Delhi through Chief Secretary, Government of NCT of Delhi, (2) Deputy Commissioner, (North) Delhi, (3) DPCC, (4) the Project Proponent- M/s Susheel Plastic, I-2142, DSIIDC, Narela Industrial Area, Delhi and (5) the Project Proponent-M/s Sumit Enterprises, I-2155, DSIIDC, Narela Industrial Area, Delhi, who stand impleaded as respondents No. 1 to 5.

5. The Registry is directed to prepare and attach memo of parties to the application and issue notices to respondents No. 1 to 5 requiring them to file their reply/response within 10 days at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

6. Notice be served on Project Proponents- M/s Susheel Plastic and M/s Sumit Enterprises through the Member Secretary, DPCC and for this purpose notices issued to the Project Proponents be sent to the Member Secretary, DPCC by E-mail for getting service of the same effected on them and sending his report in this regard.

7. List the matter for further consideration on 04.05.2023.

8. In view of the facts and circumstance of the case, we consider personal appearance of Mr. Mohd. Arif, Senior Environmental Engineer, DPCC physically before this Tribunal on the next date of hearing to be essential for assisting this Tribunal in just and proper adjudication of the questions involved in the case and he is accordingly directed to remain present physically before this Tribunal on that date.

9. A copy of this order along-with notices issued to the project proponents be sent to the Member Secretary, DPCC for requisite compliance

for effecting service of notice on the project proponents and sending his report to this Tribunal and also for informing Mr. Mohd. Arif, Senior Environmental Engineer, DPCC for appearance before this Tribunal on the date fixed as directed.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

April 17 2023
AG



क्रम सं. Sl.No.	पत्र की सं. No. of Communication	25/04/2023 नाम वाले का नाम/पता Name/Designation of the Addressee	लगाए गए टिकटों का मूल्य Value of stamp affixed	क्रम सं. Sl.No.	पत्र No. of Cor
		Date			
55	PS/MS/UPCE/2021 NOMINATIONS FOR STATE LEVEL MONITORING COMMITTEE	The Dy. SECRETARY (SBM) DEPTT. of URBAN DEVELOPMENT GOVT. of NCT. of DELHI DELHI SECRETARIAT NAO DELHI-02	By SAMERR	60	CMGT/M Reg. Acc Illegal typing
		26/04/2023		61	
				62	
56	CMGT/O.A.NO. 532/2012 REG. HONBLE NCT CASE O.A. NO.	M/S SUMEET ENTERPRISES I-2155, DSUIDC NARELA INDL AREA DELHI-110040	Sumit 96506919 62	63	
				64	
57	532/2012" RAJVEER VS. Court of NCT. of DELHI	MASTER FILE		65	
				66	
58	DO	M/S SUSHEEL PLASTIC I-2142 DSUIDC, NARELA INDL. AREA DELHI-110040	DO 995326772	57	DO
				DO	
				DO	
59	DO	MASTER FILE		68	DO
				DO	
				DO	
				59.	

Inspection Report

In pursuance of DPCC order No. DPCC/CMC-V/NGT-OA-532/2022/7254-55 dated 04.10.2022 regarding inspection of Industry I-2155, DSII DC, Narela in pursuance of orders passed by NGT in OA No. 532/2022 on 02.09.2022 in the matter of Rajveer Vs Govt. of NCT of Delhi wherein it is ordered to inspect the said industry and submit the report.

In view of above, Sh. Kamal Gaurav, Junior Environment Engineer, and Sh. Manish Kumar Gulia, Naib Tehsildar inspected the unit i.e. I-2155, DSII DC, Narela on 14.10.2022 in presence of Delhi Police officials from Police Station Narela Industrial Area. The detailed report is as under:

The unit I-2155 and I-2142 is a joint factory in which the unit I-2155 is being used as storage of Plastic waste and Plastic Dana and the unit I-2142 is equipped with machines and manufacturing the plastic carry bags at the time of visit. Also approx 1 Ton of Banned Carry bags less than 75mm were found in Stocks and filled in Plastic bags. Also some plastic waste was found in the basement.

In view of above the matter was discussed with SDM (Narela) and JEE (DPCC) discussed with AEE/EE (DPCC). Also the JEE (DPCC) prepared report in separate proforma.

Accordingly, the banned Carry Bags were seized in the presence of Delhi Police officials, DPCC and Revenue Officials and were kept in SDM (Narela) office.

The report is being submitted for necessary action and further direction in the matter please.

Manish

14/10/2022

(Manish Kumar Gulia)
Naib Tehsildar, Narela

Kamal Gaurav
KAMAL GAURAV
JEE, DPCC
14/10/2022





DELHI POLLUTION CONTROL COMMITTEE
 DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
 1st Floor, E Block, Vikas Bhawan-II, Upper Bela Road, Civil Lines, Delhi-110054
 visit us at : <http://dpcc.delhigovt.nic.in>

F. No. DPCC/CMC-V/OA-532/2022/7638-39

Dated: 16/11/2022

To,

M/s Susheel Plastic, (Back side)
 I-2142, DSIIDC, Narela Industrial
 Area, Delhi-110040

Annexure-2 (Copy)

Subject: Show Cause Notice for Environmental Damages Compensation-reg.

And whereas, you, M/s Susheel Plastic, (Back side) ,I-2142, DSIIDC, Narela Industrial Area, Delhi-110040 (hereinafter referred as the addressee) is engaged in the activity of plastic carry bags less than 75 microns and manufacturing of plastic granules using scrap & plastic waste without washing activity.

And whereas, an inspection of the unit was conducted on 14.10.2022 and the observations/deficiencies found during inspection are as follows:-

1. Unit found operational and engaged in the activity of plastic carry bags less than 75 microns and manufacturing of plastic granules using scrap & plastic waste without washing activity.
2. Proper channelization for controlling air pollution installed and working properly.
3. One tonne of plastic carry bags (40 bags * 25 kg) were seized at spot in the presence of Delhi Police, DPCC & Revenue Officials and were kept in safe custody in SDM (Narela),Naya Bans office

And whereas, as per the Hon'ble NGT Orders in respect of Polluter Pays Principal, a policy has been framed by the DPCC to decide the Environmental Compensation amount to damage the environment and same has been uploaded on DPCC website.

Now, therefore, the Competent Authority in Delhi Pollution Control Committee has decided why not the **Environmental Damages Compensation of Rs. 9,00,000/- (Rupees Nine Lacs only)** should be levied upon you (the addressee unit).

Your reply, (if any) along with supporting documents, should reach this office **within 15 days from the date of issue of this notice**. In case of failure, it will be presumed that you have nothing to say in this regard and the aforementioned proposed EDC shall be levied upon you/ confirmed without any further reference in this regard.


 SEE, CMC-V

Copy to:

1. Master File.

etc



DELHI POLLUTION CONTROL COMMITTEE

1st Floor, E-Block, Vikas Bhawan-II, Upper Bela Road, Civil Lines, Delhi-110054

Visit us at : <http://dpcc.delhigovt.nic.in>

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F. No. DPCC/CMC-V/OA-532/2022/ 7636-37

Dated: 16/11/2022

Subject: Show Cause Notice for Closure u/s 5 of EP Act 1986, read along with PWM Rules, 2016 as amended to date.

Whereas, the Plastic Waste (Management and Handling) Rules, 2016 published by the Government of India in the erstwhile Ministry of Environment and Forests, as amended from time to time, provided a regulatory frame work for management of plastic waste generated in the country.

And Whereas, to implement these rules more effectively and to give thrust on plastic waste minimization, source segregation, recycling, involving waste pickers, recyclers and waste processors in collection of plastic waste fraction either from households or any other source of its generation or intermediate material recovery facility and adopt polluter's pay principle for the sustainability of the waste management system, the Central Government reviewed the existing rules.

And Whereas, The Form-I as prescribed in Rule 13(2) is for Registration for Producers (carry bags / plastic sheet or like /cover made of plastic sheet /multi-layered packaging) or Brand Owners.

And Whereas, The Form-II as prescribed in Rule 13(3) is for Registration of Processing or Recycling of Plastic Waste units.

And Whereas, The Form-III as prescribed in Rule 13(4) is for registration for manufacturers of Plastic Raw Materials units

And whereas, you, **M/s Susheel Plastic, I-2142, DSIIDC, Narela Industrial Area, Delhi-110040 (Back side)** (hereinafter referred as the addressee) is engaged in the activity of plastic carry bags less than 75 microns and manufacturing of plastic granules using scrap & plastic waste without washing activity.

And whereas, an inspection of the unit was conducted on 14.10.2022 and the observations/deficiencies found during inspection are as follows:-

1. Unit found operational and engaged in the activity of plastic carry bags less than 75 microns and manufacturing of plastic granules using scrap & plastic waste without washing activity.
2. Proper channelization for controlling air pollution installed and working properly.
3. One tonne of plastic carry bags (40 bags * 25 kg) were seized at spot in the presence of Delhi Police, DPCC & Revenue Officials and were kept in safe custody in SDM (Narela), Naya Bans office

And whereas, your case was taken up by the Competent Authority in Delhi Pollution Control Committee and decided to issue Show cause notice for Closure u/s of EP Act, 1986 read along with PWM Rules, 2016 as amended to date. Now therefore in exercise of powers conferred upon it, under the provisions of said acts as amended to date, hereby issue the following directions:

1. That you (the addressee) shall close your unit with immediate effect.
2. That the concerned Sub-Divisional Magistrate shall ensure effective closure of the said unit with immediate effect.
3. That the concerned authority in Tata Power Delhi Distribution Limited (TPDDL) shall disconnect the electricity/power supply of the said unit with immediate effect.
4. That the concerned authority in DSIIDC shall disconnect the water supply connection of the said unit with immediate effect.
5. That the concerned authority in MCD shall cancel the permission/license (if any) for the operation of the said unit with immediate effect.

Hence by way of this notice, you are hereby given an opportunity to submit your reply as to why the aforesaid proposed directions should not be confirmed. Your reply should reach to this office within 15 days from date of service of this notice, failing which it shall be assumed that you have nothing to say in this regard and the DPCC shall be free to take action as proposed above. This may also be treated as an opportunity of being heard.

This issues as per the approval of the Competent Authority, Delhi Pollution Control Committee.

SEC, CMC-V

To,

M/s Susheel Plastic,
I-2142, (Back side)
DSIIDC, Narela Industrial Area,
Delhi-110040

Copy to: Master File, CMC-V



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Inspection Report

Annexure-05

1.	Name & Address of the Unit	M/s <u>Owner Occupier</u> <u>I-2155, ASI, AC, Narela</u> <u>Delhi - 1100.Ho</u>
2.	Owner/ Partner's Name & Contact Details(Phone & E-mail)
3.	Date of Inspection	<u>26/04/23</u>
4.	Name & Designation of the Persons contacted at the industry
5.	Kind of Industry
6.	Product & Capacity
7.	Main Raw Materials
8.	Water Polluting	Yes/No ETP Installed : Yes/No
9.	Air Pollution	Yes/No ECS Installed : Yes/No
10.	Details of Stack Height (Furnace/Boilers/Others)	(Above G.L.)..... (Above R.L.).....
11.	Type of Fuel Used
12.	A. Source of Water Supply	DJB/NDMC/DSIIDC/Borewell/Tankers/Others
	B. Effluent Discharge	(a) Domestic/ Trade Effluent (b) Unit connected to Conveyance System: Yes/No (c) Discharging into.....
13.	Status of Consent {If Any}
14.	D.G. Set(s) {if Any}	No...Capacity.....KVA. Acoustic: Yes/No Stack Height.....(Above G.L.).....(Above R.L.)
15.	Plot Area
16.	Labour
17.	Machinery

18. Detail of Power Connection :
19. Whether Unit found in Operation : Yes/No
20. Status of Registration under Plastic Waste Management Rules, 2016 :
21. Whether Generating Hazardous Waste : Yes/No
22. Details about Hazardous Waste
- (a) Status of Authorization (if any) :
- (b) Display Board Provided : Yes/No
- (c) Whether Hazardous Waste is stored in Leak proof container : Yes/No
- (d) Whether container marked with specified label : Yes/No
- (e) Whether container stored kept in an isolated area : Yes/No
- (f) Whether Hazardous Waste is being stored on pucca floor & in covered area : Yes/No
- (g) Whether date on which storage began indicated on each container : Yes/No
- (h) Whether daily record of Hazardous Waste maintained in Form-3 : Yes/No
- (i) Category of Hazardous Waste as per the Schedules I, II and III of these rules :
- (j) Authorized mode of disposal or recycling or utilization or co-processing etc. :
- (k) Quantity (Ton/Annum) :

Remarks (if Any)

- 1) The premises/building found under demolition condition during inspection
- 2) no industrial/production activity found being carried out during inspection

Vikash
JEE

Signatures, Name & Designation of inspecting officials.



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Inspection Report

1.	Name & Address of the Unit	:	Mis. <u>Omara Pradhan</u>
		:	<u>T-2/42, DSIIAC, Harola</u>
		:	<u>Delhi - 110040</u>
2.	Owner/ Partner's Name & Contact Details (Phone & E-mail)	:	
3.	Date of Inspection	:	<u>26/04/23</u>
4.	Name & Designation of the Persons contacted at the industry	:	
5.	Kind of Industry	:	
6.	Product & Capacity	:	
7.	Main Raw Materials	:	
8.	Water Polluting	:	Yes/No ETP Installed : Yes/No
9.	Air Pollution	:	Yes/No ECS Installed : Yes/No
10.	Details of Stack Height (Furnace/Boilers/Others)	:	(Above G.L.)..... (Above R.L.).....
11.	Type of Fuel Used	:	
12.	A. Source of Water Supply	:	DJB/NDMC/DSIIDC/Borewell/Tankers/Others
	B. Effluent Discharge	:	(a) Domestic/ Trade Effluent
		:	(b) Unit connected to Conveyance System: Yes/No
		:	(c) Discharging into.....
13.	Status of Consent (If Any)	:	
14.	D.G. Set(s) (if Any)	:	No...Capacity..... KVA. Acoustic: Yes/No
		:	Stack Height.....(Above G.L.).....(Above RL)
15.	Plot Area	:	
16.	Labour	:	
17.	Machinery	:	

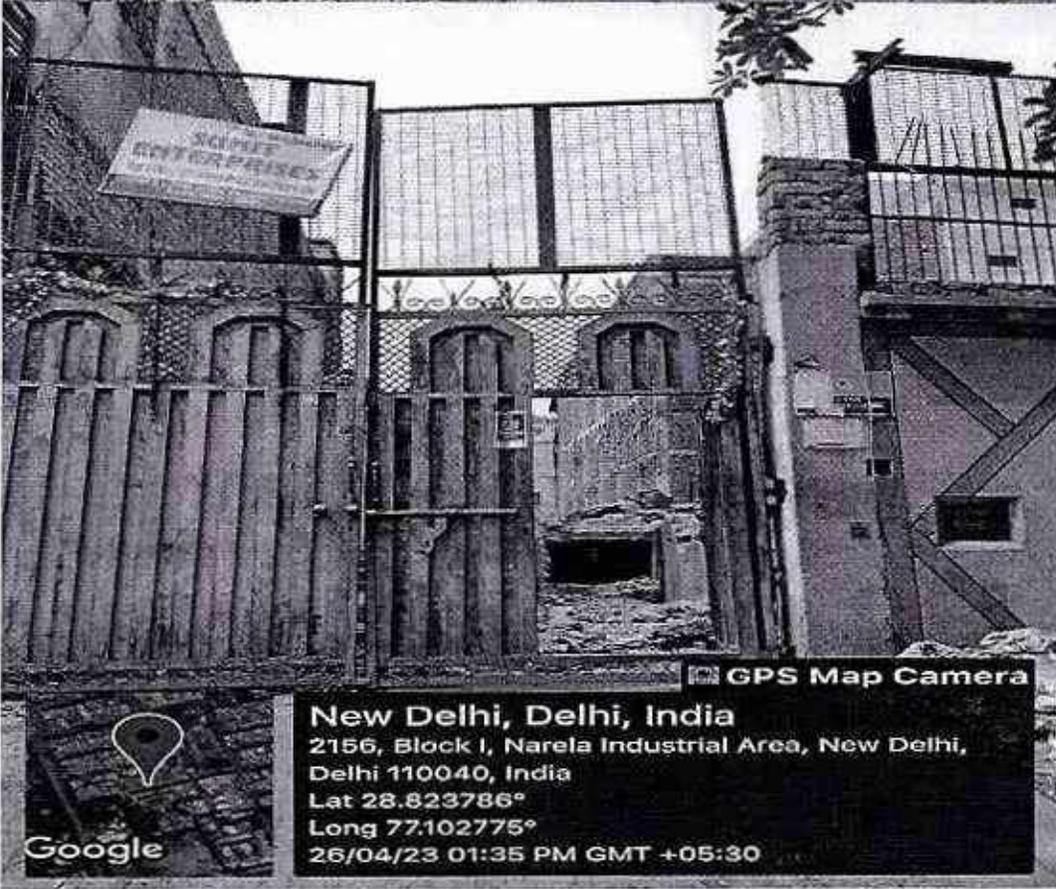
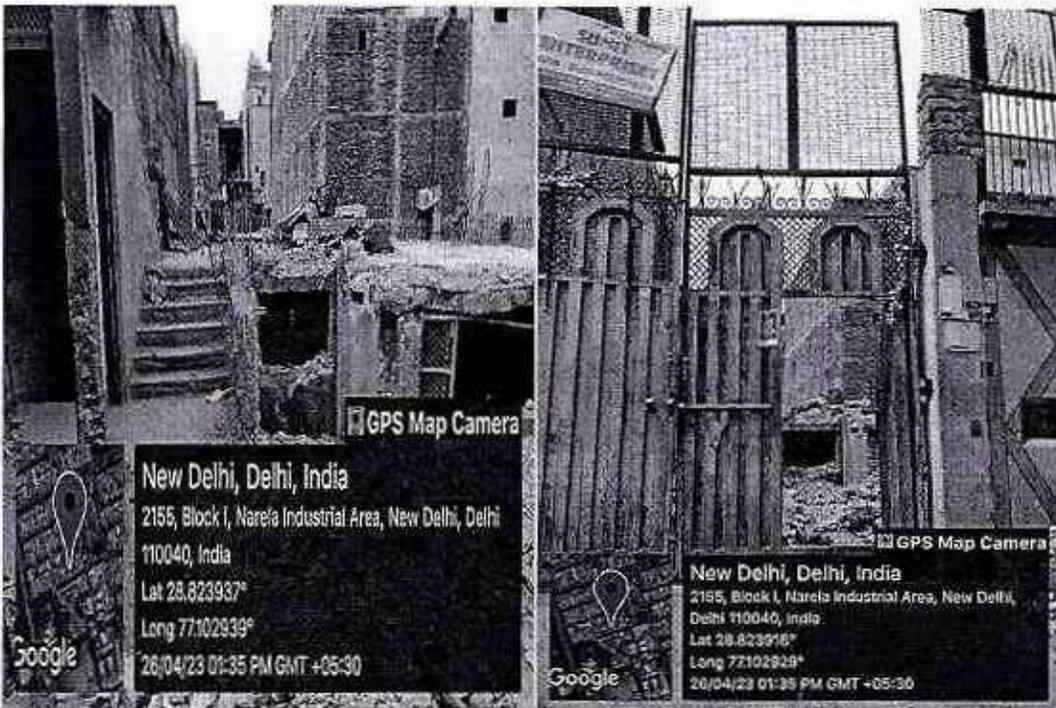
- 18. Detail of Power Connection
- 19. Whether Unit found in Operation : Yes/No
- 20. Status of Registration under Plastic Waste Management Rules, 2016
- 21. Whether Generating Hazardous Waste : Yes/No
- 27. Details about Hazardous Waste
 - (a) Status of Authorization (if any)
 - (b) Display Board Provided : Yes/No
 - (c) Whether Hazardous Waste is stored in Leak proof container : Yes/No
 - (d) Whether container marked with specified label : Yes/No
 - (e) Whether container stored kept in an isolated area : Yes/No
 - (f) Whether Hazardous Waste is being stored on pucca floor & in covered area : Yes/No
 - (g) Whether date on which storage began indicated on each container : Yes/No
 - (h) Whether daily record of Hazardous Waste maintained in Form-3 : Yes/No
 - (i) Category of Hazardous Waste as per the Schedules I, II and III of these rules
 - (j) Authorized mode of disposal or recycling or utilization or co-processing etc.
 - (k) Quantity (Ton/Annun)

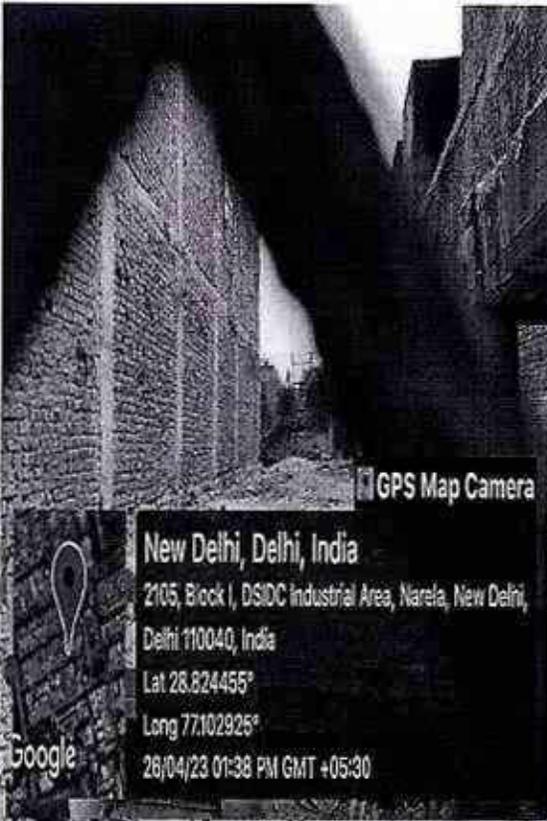
Remarks (if Any)

- 1) The premises/building is under demolition condition during inspection
- 2) No industrial/production activity found being carried out during inspection.

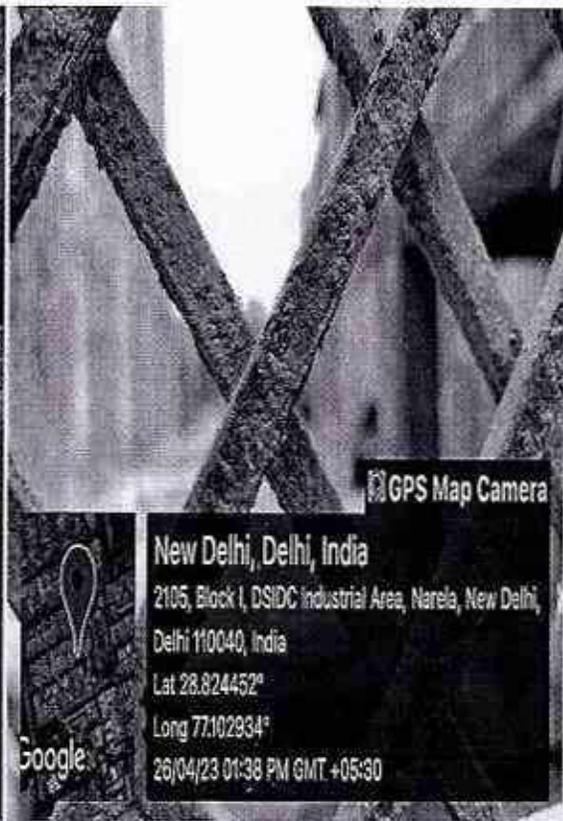
Vikas
JEE

Signatures, Name & Designation of inspecting officials.

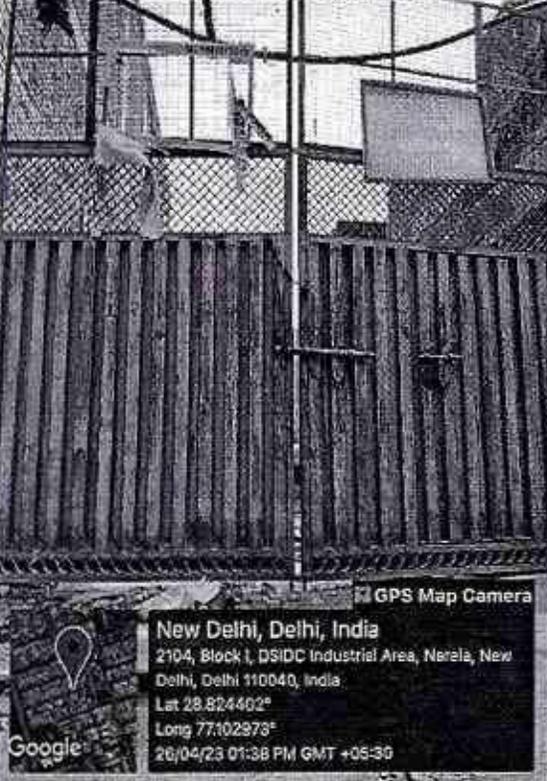




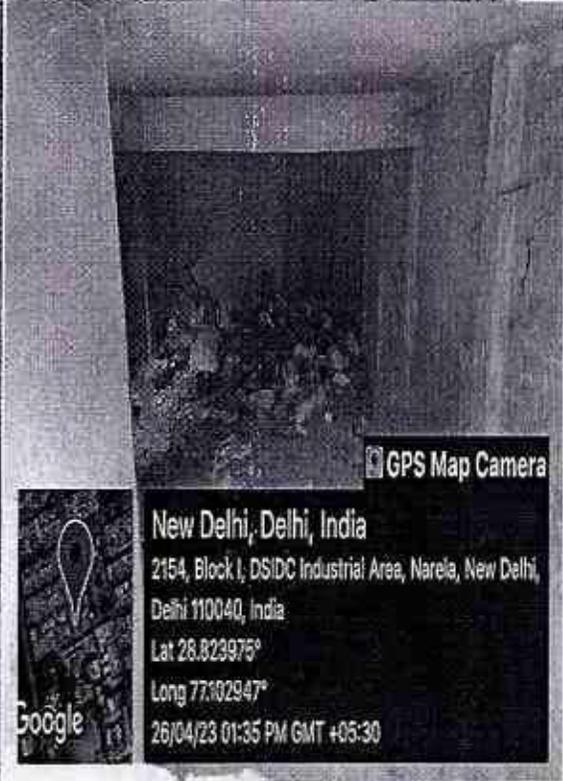
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 Delhi 110040, India
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 Long 77.102925°
 26/04/23 01:38 PM GMT +05:30



New Delhi, Delhi, India
 2105, Block I, DSIDC Industrial Area, Narela, New Delhi,
 Delhi 110040, India
 Lat 28.824452°
 Long 77.102934°
 26/04/23 01:38 PM GMT +05:30



New Delhi, Delhi, India
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 Delhi, Delhi 110040, India
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 Long 77.102973°
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New Delhi, Delhi, India
 2154, Block I, DSIDC Industrial Area, Narela, New Delhi,
 Delhi 110040, India
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